

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).31535/2009
(From the judgement and order dated 11/08/2009 in LPA No.
296/2009 of The HIGH COURT OF DELHI AT N. DELHI)

M/S ALLIED MOTORS LTD. Petitioner(s)

VERSUS

M/S SHARAT PETROLEUM CORP.LTD. Respondent(s)
(With appln(s) for permission to place addl. documents on
record and prayer for interim relief and office report)

Date: 06/12/2010 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.Mukul Rohtagi, Sr.Adv.
Diya Kapur, Adv.
Ms.Ashlesha Srivastava, Adv.
Ms.Mehak Bhalla, Adv.
Ms.P.Mukherjee, Adv.
Ms.S.Trehan, Adv.
for M/S. Karanjawala & Co.,Adv.

For Respondent(s) Mr.Sudhir Chandra, Sr.Adv.
Mr. Parijat Sinha,Adv.
Ms.Reshmi Rea Sinha, Adv.
Mr.Vikram Ganguly, Adv.
Mr.Bhagbati Pd.Padhy, Adv.
Mr.S.C.Ghosh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Parties would be at liberty to file additional
documents within six weeks from today.

List this matter for final disposal on 24.08.2011
(i.e. a non-miscellaneous day).

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Court Master